Fees Charged by Computer Training Institutes

1361. SHRIMATI BASANTI SARMA: DR. SHRIKANT RAM-CHANDRA JICHKAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to. state:

(a) whether Government are aware that various computer training institutes in various cities are charging heavy fees from the students;

(b) if so, whether there is any mechanism to keep a control on their fee structure:

(c) whether the fee structure is related to the expenditure incurred by the in stitutes on purchase of costly equipment; and

(d) what steps are being taken to regulate this?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) Government have not prescribed any fee structure to be charged by private computer training institutes operating in various places. No definite data is maintained for such institutes, their fee structure, infrastructure etc.

Drop in the use of Fertilizers

1362. SHRI MAULANA OBAIDUL LAH KAHN AZMI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a substantial drop in the use of phosphatic, potassic and complex fertilizers has resulted in a sharp decrease in soil fertility; and

(b) if so, the details thereof; and the steps taken or proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND

FERTILIZERS (SHRI SHEES RAM OLA): (a) and (b) Since decontrol of phosphatic and potassic fertilisers in 1992-93, there has been drop in the consumption of P&K nutrients. There is, however, no specific information on the deterioration of soil fertility though imbalance in use of NPK fertilisers has led to mining of phosphatic and potassic fertilisers from the soil reservoirs. In order to increase the consumption of phosphatic and potassic fertilisers and thus achieving better balance in the use of fertilisers, Government of India has enhanced the rates of concession of phosphatic and potassic fertilisers with effect from 6.7.96.

Dumping of Toxic Lead Wastes

1363. SHRI RAJ BABBAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government's attention has been drawn to the news-item published in the Times of India dated the 2nd July, 1996, under the heading 'West dumps toxic lead wastes in India';

(b) if so, what action Government propose to take in this regard; and

(c) whether Government was not aware of the toxic wastes which are harmful to human being, the import of which has increased year after year?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPTAIN JAI NARAIN PRASAD NISHAD): (a) Yes Sir.

(b) and (c) The import of hazardous wastes are regulated under Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989 notified by the Government of India, Ministry of Environment and Forests under the Environment (Protection) Act, 1986. According to these Rules (Rule 11), the import of hazardous wastes from any country to India is not permitted for dumping and disposal. However import of such wastes are allowed for processing or reuse as raw materials after examining each case on merit. Any import of hazardous was-